



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 47. CUTTACK, FRIDAY, DECEMBER 8, 1939.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 6th December 1939.

No. 6353 C.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Defence of India Act, 1939 (XXXV of 1939) shall apply to all the partially-excluded areas in the Province of Orissa, specified in Part II of the schedule to the Government of India (Excluded and Partially-Excluded Areas) Order, 1936, subject to the modification that, for sub-section (3) of section 1 thereof, the following sub-section shall be substituted, namely :—

“(3) This section and Chapter II and IV shall come into force on the 7th December 1939 and Chapter

III on such date as the Governor of Orissa may, by notification in the official Gazette, appoint”.

ERRATUM.

The 5th December 1939.

No. 12020-F.—Erratum to Rule 8 of Part II, notification no. 10064-F., dated the 25th September 1939, published at page 344, Part III of the *Orissa Gazette*, dated the 29th September 1939, regarding regulations for the conduct of the Audit of the Accounts of Stores and Stock kept in offices or Departments of the Government of Orissa, the following correction should be made :—

Part II—Rule 8 for “Accountant-General” read “Comptroller”.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

**EDUCATION, AND HEALTH AND
LOCAL SELF-GOVERNMENT
DEPARTMENTS.**

NOTIFICATIONS.

The 2nd December 1939.

***No. 8034-L.S.G.**—In exercise of the powers conferred by sub-section (1) of section 10 of the Sambalpur Local Self-Government Act, 1939 (Orissa Act VI of 1939), the Governor of Orissa is hereby pleased to establish a District Board for the District of Sambalpur, as specified in sub-section (2) of section 1 of the said Act.

*As provided in sub-section (4) of section 1 of the Sambalpur Local Self-Government Act, 1939 (Orissa Act VI of 1939), this notification shall take effect only

on Part I of the said Act coming into force by a notification issued under sub-section (3) of section (1) of that Act.

The 2nd December 1939.

***No. 8036-L.S.-G.**—In exercise of the powers conferred by clauses (a), (b) (c) of sub-section (1) of section 11 of the Sambalpur Local Self-Government Act, 1939 (Orissa Act VI of 1939), the Governor of Orissa is hereby pleased to fix 32 as the total number of members of the District Board of Sambalpur and 24 as the number of such members who shall be elected and 8 as the number of such members who shall be appointed.

*As provided in sub-section (4) of section 1 of the Sambalpur Local Self-Government Act, 1939 (Orissa Act VI of 1939), this notification shall take effect only on Part I of the said Act coming into force by a notification issued under sub-section (3) of section 1 of that Act.

The 2nd December 1939.

No. 8038-L.S.-G.—The following draft rule which in exercise of the powers conferred by sub-section (1) of section 15 of the Sambalpur Local Self-Government Act, 1939 (Orissa Act VI of 1939), the Governor of Orissa proposes to make is hereby published, as required by the said sub-section, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 8th January 1940.

Any objection or suggestion which may be received in respect of the said draft rule before the date specified above will be duly considered.

DRAFT RULE.

For the purpose of election of members of the District Board of Sambalpur the District of Sambalpur shall be divided into the electoral circles of which the number is mentioned in column I, the extent in column 2 and the number of members prescribed to be elected for each circle in column 3 of the table below :—

TABLE.

Number of electoral circle.	Name of police-station.	Number of members to be elected.
1	2	3
	SADR SUBDIVISION.	
I	Sambalpur Sadr police-station	1
II	Jharsugura police-station	1
III	Laikera police-station	1
IV	Mura police-station	1
V	Rampella police-station	1
VI	Katarbaga police-station	1
VII	Sason police-station	1
VIII	Dhama and Mundher police-stations	1
IX	Mahadebpali police-station	1

Number of electoral circle.	Name of police-station.	Number of members to be elected.
1	2	3
BARGARH SUBDIVISION.		
X	Bargarh police-station	1
XI	Attabira police-station	1
XII	Sohela police-station	1
XIII	Padmapur police-station	1
XIV	Bheran police-station	1
XV	Bijepur police-station	1
XVI	Barpali police-station	1
XVII	Ambabhona police-station	1
XVIII	Bhatli police-station	1
XIX	Jagadapur and Paikmal police-stations	1
XX	Melchhamunda and Gaisilat police-stations	1
NOWAPARA SUBDIVISION.		
XXI	Nawapara police-station	1
XXII	Khariar police-station	2
XXIII	Komna police-station	1

By order of the Governor,
S. DAS,
Secretary to Government.

REVENUE AND DEVELOPMENT DEPARTMENTS.

NOTIFICATIONS.

The 1st December 1939.

No. 5108—La-113/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri Municipality for public purpose, viz., for a sweeper's path in the village of Kundhaibent Sahi, pargana Rahang, zila Puri, it is hereby notified that for the above purpose a piece of land measuring 0.003 acre, bounded on the—

North—By plot no. 1953/2869 and portion of plot no. 1956,

East—By portion of plot no. 1958/2871,

South—By portions of plot nos. 1958 and 1958/2871,

West—By portions of plot nos. 1952/2868 and plot no. 1953/2869,

is required within the aforesaid village of Kundhaibent Sahi.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Puri. Objections to the acquisition, if any, filed under section 5-A., by any person interested within the meaning of that section on or before the 7th January 1940 before the Collector of Puri, will be considered.

Block B—Area 0.15 acre (for replacing Gochar 1 land).

North—By part of plot no. 466,
East—By plots nos. 463, 465, 467 and 468,
South—By plot no. 1042,
West—By plot no. 356,
are required within the aforesaid village of
Sankatras.

A plan of the land may be inspected at the office of the Land Acquisition Officer, Irrigation Branch, Cuttack or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 7th January 1940, before the Collector of Cuttack, will be considered.

North—By plot no. 687,

East—By old embankment,

South—By part of plot no. 833,

West—By part of plots nos. 688, 687, 835,
834 and 833 and plot no. 831;

The 2nd December 1939.

No. 5114—La-74/35-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Governor of Orissa, hereby directs the survey under the provisions of the said Act, of the land described below required for the construction of Koraput-Lakshmipur-Rayaghada Road in village Narangamalliguda, taluk Koraput in Koraput district:—

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash no.	Name of the owner or occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether arable or not.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Koraput	Narangamalliguda.	1. Unsurveyed zamindari waste.	Maharaja of Jeypore ... Occupier. Maharaja of Jeypore ...	Portion of the same land.	Plot 2 ...	Portion of the same land.	Old K. P. Road.	Acr. s. 0'34	Waste.
			2. Ditto. raiyati dry	Hari Mali	Ditto ...	Old K. P. Road.	Ditto ...	Plot 1 ...	1'38 1'72	Arable.

The 2nd December 1939.

No. 5115—La-74/39-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the land described below required for the construction of the Koraput-Lakshmipur-Rayaghada Road in village Chindri in taluk and district Koraput.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of the owner or occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether arable or not.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Koraput.	Chindri.	1. Zamindari unsurveyed, ralyati dry land.	Owner. Maharajah of Jeypore ...	Plot 2 ...	Portion of the same land.	Old K. P. Road.	Portion of the same land.	Acre. 0'17	Arable.
			Occupier. Sodai Maji.							
			2. Ditto ...	Jodai Millu ...	Plot 3 ...	Do. ...	Plot 1 ...	Do. ...	0'22	Do.
			3. Ditto ...	Konja Millu ...	Plots 4 and 5 ...	Do. ...	Plot 2 ...	Do. ...	0'68	D .
			4. Ditto wet ...	Ditto ...	Plot 6 ...	Do. 3, 5 and 6.	Plot 3 ...	Do. ...	0'02	Do.
			5. Ditto waste ...	Maharajah of Jeypore ...	Plot 6 ...	Portion of the same land.	Plot 3 ...	Plot 4 ...	0'06	Waste.
			Ditto dry ...	Konja Millu ...	Old K. P. Road.	Do. ...	Plot 4 ...	Plots 4 and portion of the same land.	0'05	Arable.
										1'17

The 2nd December 1939.

No. 5116—La-59/39-R.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 0-10, be the same a little more or less, is needed for public purpose, to wit, for the construction of post-mortem shed at Lakshmipur village, Koraput taluk Koraput district, and under sections 3 and 7 of the same Act, the Sub-Deputy Collector of Koraput is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Deputy Collector, Koraput, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poremboke with survey or palmash number.	Name of the owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput.	Koraput	Lakshmipur.	Unsurveyed zamindari dry.	Owner. Maharaja Jeypore. Occupier. Dullabho Bissoyi of Lakshmipur.	Dullabho Bissoyi's dry land.	Tank of Dullabho Bissoyi, Arjuno Bissoyi, Chudamani Bissoyi and Thanadar Bissoyi and Dullabho Bissoyi's dry land.	Dullabho Bissoyi's dry land and road.	Dullabho Bissoyi's dry land.	Acre. 0'10

The 2nd December 1939.

No. 5118—La-114/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Cuttack, for a public purpose, viz., for the extension of the Jamalpur and Singmapur road in mauza Singmapur no. 338, Thana Salepur no. 338, Pargana Karimal, district Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.543 acre bounded on the—

North—By portion of plot nos. 3923 and 4023,

East—By plot nos. 4025, 4018, 4027, 4030, 4031 and 4032,

South—By a portion of boundary line between mauza Atuda and Singmapur,

West—By a portion of plot no. 391, plot nos. 3919, 3920 and 3921,

is required within the aforesaid mauza Singmapur.

This notification is made under the provisions of section 4(1) of Act I of 1894 as amended by Act XXXVIII of 1923 to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Cuttack.

Objection to the acquisition, if any, filed under section 5A, by any person interested within the meaning of that section on or before the 7th January 1940, before the Collector of Cuttack, will be considered.

The 2nd December 1939.

No. 5120—La-95/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for construction of a retired line at the 1st and 2nd mile of Kharsua right embankment no. 17A at Manpur, Sukdeipur and Jenapur in the villages of Manpur, Sukdeipur, and Jenapur, killa Madhupur, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 8.55 acres of standard measurement bounded on the—

Block A—Area 7.88 acres—mauzas Manpur, Sukdeipur and Jenapur.

North—By old embankment and part of plots nos. 9, 10, 8, 17, 19, 22, 23, 24, 25, 157, 159, 162, 164 of mauza Sukdeipur and part of plots nos. 143, 146, 147, 416, 156, 157, 158, 159, 160, 173, 172 and 180 and plot no. 148 of mauza Jenapur,

East—By part of plots nos. 254, 252, 222, 184, 190, 180 and 194 and plots nos. 255 and 188 of mauza Jenapur,

South—By plot no. 797 of mauza Manpur and part of plot no. 798 of mauza Manpur and part of plots nos. 14, 13, 12, 11, 16, 10, 17, 19, 21, 26, 25, 157, 158, 160, 161, 162, 163, 164, 189 and plot no. 20 of mauza Sukdeipur and part of plots nos. 159, 160, 173, 172, 195, 194 and 180 of mauza Jenapur,

West—By old embankment and part of plot no. 797 of mauza Manpur and part of plots nos. 180, 182, 184, 183 and plot no. 179 of mauza Jenapur and part of plots nos. 160 and 222 of mauza Jenapur;

Block B—Area 0.67 acre—mauza Jenapur (for replacing Gochar land).

North—By part of plot no. 160 and plots nos. 413, 415, 165 and 163,

East—By plots nos. 161 and 162,

South—By the boundary of mauza Bhagat Bhagaban,

West—By the boundary of mauza Sukdeipur;

are required within the aforesaid villages of Manpur, Sukdeipur and Jenapur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Officer, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 7th January 1940, before the Collector of Cuttack, will be considered.

The 2nd December 1939.

No. 5122—La-104/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Balasore, for public purpose, viz., for a tank excavated in the village of Katisahi, pargana Kamardachore, zila Balasore, it is hereby notified that for the above purpose a piece of land measuring, more or less, 2.96 acres, bounded on the—

North—By plots nos. 487 and 430,

East—By portions of plots nos. 936 and 937,

South—By portions of plots nos. 937, 934 and 933,

West—By portions of plots nos. 933 and 935,

is required within the aforesaid village of Katisahi.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Balasore.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 7th January 1940, before the Collector of Balasore, will be considered.

The 2nd December 1939.

No. 5124—La-115/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Jajpur Municipality for a public purpose, viz., for providing a passage across the distributary canal in mauza Kodandapur, thana Jajpur, no. 265, pargana Jajpur, district Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.13 acre bounded on the—

North—By portion of plot no. 239,

East—By plots nos. 265, 268, 270, 271/651, 270/650 and 275,

South—By plots nos. 272/649 and 272,

West—By plots nos. 224, 225, 226 and 230,

is required within the aforesaid mauza Kodandapur.

This notification is made under the provisions of section 4(i) of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Cuttack.

Objection to the acquisition, if any, filed under section 5A by any person interested within the meaning of that section on or before the 7th January 1940, before the Collector of Cuttack will be considered.

The 2nd December 1939.

No. 5126—La-105/39-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for public purpose, viz., for the construction of an approach road for the proposed bridge over minor Aung running through the villages of Jamseth and Kadoghucha, thana Paikmal, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 6.55 acres consisting of plots nos. 85/1(0.01), 82/1(0.30), 142/1(0.98), 144/1(0.15), 157/1(0.26), 156/1(0.20), 158/1(0.60), 160/1(0.15), 160/2(0.03), 161/1(0.03), 576/1(0.12), 83/1(0.80), 366/1(0.60), 367/1(0.52).

364/1(0.20), total area 4.95 acres, length AB line 1,826 ft. and CD line 1,823 ft. of village Jamseth and plot nos. 181/1(0.10), 192/1(0.32), 189/1(0.60) and 191/1(0.58), total area 1.60 acres, length AB line 648 ft. and CD line 645 ft. of village Kadoghucha, average breadth 120 ft. is likely to be required within the aforesaid villages of Jamseth and Kadoghucha.

This notification, is made, under the provisions of section 4 of Act I, 1894, to all whom it may concern.

Plans of the lands under acquisition may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5(A) of the Land Acquisition Act by any person interested within the meaning of that section on or before 7th January 1940, before the Deputy Commissioner, Sambalpur, will be considered.

The 6th December 1939.

No. 5185—La-109/39-R.—Whereas it appears to the Government of Orissa that lands are required to be taken by Government at the public expense for a public purpose, viz., certain additional lands to be acquired for the Thana compound of Salepur police-station and for replacing gochar land to be acquired for the above purpose in mauza Nunhar, thana Salepur no. 426, pargana Sungara, zila Cuttack, it is hereby notified that for the above purpose two pieces of land, measuring more or less, 0.350 acre, bounded on the—

Block A—Area 0.223 acre.

North—By portion of plot no. 1422,

East—By plot no. 1420 and portion of plot no. 1421,

South—By portion of plot no. 1408,

West—By a portion of the existing Thana compound;

Block B—Area 0.127 acre for replacing gochar land.

North—By portion of plot no. 1431 and 1426,

East—By plot no. 1422 and 1429,

South—By plot no. 1429 and a portion of existing Thana compound,

West—By portion of plot no. 1430;

are required within the aforesaid mauza Nunhar.

This notification is made under the provisions of section 4(1) of Act I of 1894 as amended by Act XXXVIII of 1923 to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Officer, Cuttack Collectorate.

Objection to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section on or before the 7th January 1940, before the Collector of Cuttack, will be considered.

The 6th December 1939.

No. 5188—La-64/39-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1928), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the lands described below and situated in the zamindari village of Chattambo, Bissemcuttack taluk, Koraput district, required for the construction of a medical dispensary and quarters at Chattambo.

SCHEDULE.

District—Koraput.

Taluk—Bissemcuttack.

Village—Chattambo.

Description of land, wet or dry, inam or poramboke, with survey or palmash no.—Zamindari dry.

Name of owner or occupier—Kancha-
moni Patrani, guardian of Sadananda Patra,
minor Mokhsadar of Ambodala, owner and
occupier.

Boundaries of the land required to be
taken up—

North—Waste land belonging to the
Mokhsadar of Ambodala,

East—Mango tope belonging to the
Mokhsadar of Ambodala,

South—Waste land belonging to the
Mokhsadar of Ambodala,

West—Parvatipur-Central Provinces
Road.

Approximate extent to be taken up—3.33
acres.

Whether waste or arable—Waste.

The 2nd December 1939.

No. 5128—La-53/39-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Cuttack Municipality for a public purpose, viz., for opening a sweeper's passage at Machhuabazar in mauza Cantonment, town Cuttack, pargana Cuttack Havili, thana Cuttack, no. 197, district Cuttack, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.017 acre, bounded on the—

North—By plot no. 1093 and portion of
plot no. 1092,

East—By portion of plot no. 1092 and
1091,

South—By portion of plots nos. 1090,
1089, 1088, 1087, 1086, 1085,
1084 and 1083.

West—By a municipal road bearing plot
no. 1082,

is required within the aforesaid mauza
Cantonment.

This declaration is made under the provisions of section 6 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected either in the office of the Collector of Cuttack or in that of the Chairman, Cuttack Municipality.

The 2nd December 1939.

No. 5129—La-7/39-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring 9 cents, be the same a little more or less, is needed for public purposes, to wit, for forming an approach road to the daily market at Jeypore village and under sections 3 and 7 of the same Act, the Tahsildar Jeypore, is appointed to perform the functions of a Collector under the

Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Tahsildar, Jeypore, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7		9	10
Koraput...	Jeypore...	Jeypore...	Zamin dari house site S. no. 16-1.	Maharaja of Jeypore.	S. no. 16 part to be acquired.	Main road ...	Tiled house compound of N. Venkataswami and the attached shed of Maharaja of Jeypore.	Market site	Cents. 76
			S. No. 16-2	Modono Sabu of Jeypore.	House site of Modono Sabu and Narasingo Sabu of Jeypore.	S. no. 16 part to be acquired.	S. no. 10, part to be acquired.	Market site...	05
			S. no. 16-3	Narasingo Sabu of Jeypore.	Ditto ...	Ditto ...	Ditto ...	S. no. 16, part to be acquired.	07
			Thatched zamin-dari house site with a S. No. 16-4.	Ditto ...	Ditto ...	Main road ...	Ditto ...	Ditto ...	03
									91
									9 cents.

The 2nd December 1939.

Block B.—Area 7.33 acres, mouza Alipingal.

No. 5131-La-32/39-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz, for retired line of Daib Left Embankment no. 87A and diversion of distributary no. 19, Machgan Canal at Alipingal and Kolar, in the villages of Alipingal and Kolar, paragana Deogan, zila Cuttack, it is hereby declared that for the above purpose four pieces of land measuring, more or less, 11.80 acres of standard measurement, bounded on the—

Block A—Area 1.92 acres, mouza Alipingal.

North—By part of plots nos. 188, 211, 213, 212, 214, 220, 227, 250 and plot no. 221,

East—By Irrigation Department land,

South—By part of plots nos. 188, 233, 230, 232, 245, 244, 243 and 250,

West—By Irrigation Department land;

North—By part of plots nos. 390, 391, 405, 411, 348, 416, 420, 342, 446, 448, 450, 451, 573, 572, 570, 569, 555, 557, 551, 1771, 1774, 1773, 509, 1795, 508, 503, 1836, 1844 and 1847 and plots nos. 410, 418, 421, 444 and 558,

East—By part of plots nos. 1847, 1867, 1865, 1854, 1853, 1852, 1851, 1850 and plot no. 1855,

South—By part of plots nos. 392, 404, 350, 349, 346, 343, 342, 323, 322, 321, 446, 447, 457, 458, 571, 543, 542, 544, 554, 549, 547, 511, 510, 508, 503, 1836, 1843 and plots nos. 389 and 401 and boundary of mouza Kolar to be acquired in block 'C'.

West—By Irrigation Department land and part of plots nos. 1843 and 1847 and plot no. 1842 and boundary of mouza Kolar to be acquired in block "O";

Block C—Area 2.00 acres, mouza Kolar.

North—By the boundary of mouza Ali-pingal to be acquired in block "B",

East—By the boundary of mouza Ali-pingal to be acquired in block "B" and part of plots nos. 169, 167, 1325, 166, 160, 200, 268 and 1348 and plot no. 162,

South—By old embankment,

West—By part of plots nos. 141, 142, 144, 154 and 159 and plot no. 137;

Block D—Area 0.55 acres, mouza Alipin-gal.

(For replacing gochar land).

North—By plot no. 80,

East—By plot no. 774,

South—By plots nos. 111 and 754,

West—By part of plot no. 81;

are required within the aforesaid villages of Alipingal and Kolar.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Officer, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Mahanadi Division, Cuttack.

The 5th December 1939.

No. 5183—La. 37/39-R.—DECLARATION—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acre 0.06 be the same a little more or less is needed for public purpose, to wit, for the construction of a well at Sublar village, Pottanghi taluk, Koraput district, and under sections 3 and 7 of the same Act, the Sub-Deputy Collector, Pottangi is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Deputy Collector, Pottanghi and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Vill. ge.	Description of land, wet or dry, inam or poramboke, with survey or patnash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput ...	Pottangi	Sublar ...	Zamindari dry ...	Owner. Maharaja of Jeypore ... Occupier. Buridi Ramanna of Ariaput.	Public Works Department road side land and land of Buridi Ramana.	Land of Buridi Ramana.	Land of Buridi Ramana.	Public Works Department road and land of Buridi Ramana.	Acre. 0.06

The 6th December 1939.

No. 5187—La. 52/39-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz. for retired line in the 16th mile of Bura-Kharsua left embankment no. 5A. in the village of Sayadpur, paragana Tisania, zila Cuttack, it is hereby declared that for the above purpose a piece of land measuring more or less 1.82 acres of standard measurement, bounded on the—

North—By part of plot no. 115 and old embankment,

East—By part of plots nos. 115, 116, 124, 125, 1781, 445, 444, 443, 1783, 453 and 459 and plots nos. 455 and 456,

South—By part of plot no. 459 and old embankment,

West—By part of plots nos. 125, 448, 447, 444, 443, 451, 1783, 457, and 458, and plot no. 452 and old embankment,

is required within the aforesaid village of Sayadpur.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Officer, Irrigation Branch, Cuttack or in that of the Executive Engineer, Northern Division, Cuttack.

There is no objection to acquisition of the land on any general or specific grounds.

The 6th December 1939.

No. 5190—La-35/39-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acre 0·07 be the same, a little more or less, is needed for public purpose, to wit, for constructing a well for Inspection Bungalow at Nandapur, Pottangi taluk, Koraput district and under sections 3 and 7 of the same Act, the Sub-Deputy Collector, Pottangi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Deputy Collector, Pottangi, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput ...	Pottangi	Nandapur	Zamindari dry ...	<i>Owner.</i> Maharaja of Jeypore ... <i>Occupiers.</i> 1. Sectamoni Porichani. 2. Pangl Gourango.	Land of Pangl Gourango.	Land of Sectamoni Porichani and Pangl Gourango.	P. W. D. Road and Sectamoni Porichani's land.	Land of Sectamoni and Pangl Gourango.	Ac. 0·07

The 6th December 1939.

No. 5192—La. 29/39-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acre 0·07 be the same a little more or less, is needed for a public purpose, to wit, for constructing a temporary post-mortem shed at Pottangi village, Pottangi taluk, Koraput district and under sections 3 and 7 of the same Act, the Sub-Deputy Collector, Pottangi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act the Governor of Orissa further directs that the possession of the said land may be taken on the expiry of 15 days from the date of the publication of the notice mentioned in section 1 in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Deputy Collector, Pottangi, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of Owner or Occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput...	Pottangi	Pottangi	Dry ...	<i>Owner.</i> The Maharajah of Jeypore. <i>Occupier.</i> 1. Baka Mirka. 2. Pujari Badi.	Dry land owned by the Maharajah of Jeypore and leased out to Bai San-yasi.	Alsefencing.	Dry land owned by the Maharajah of Jeypore and leased out to Bai San-yasi.	Dry land owned by the Maharajah of Jeypore and leased out to Bai San-yasi.	Ac. 0·07

By order of the Governor,
M. K. VELLODI,
Secretary to Government.